

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

**MA.No.310/202/2020
in &
OA No.310/00329/2020**

Dated the Thursday, 19th day of March, 2020

PRESENT

Hon'ble Mr.P. Madhavan, Judicial Member

Hon'ble Mr.T. Jacob,Administrative Member

1. Katta Subbaraju,
S/o. Settenna,
Employed as SI of Police,
Orlenpet Police Station,
Puducherry;

2. G. Kadiressane,
S/o. R. Gandhi,
Employed as SI of Police,
PAP B'Company,
Puducherry.

(By Advocate : M/s. A. Ramalingam)

...Applicants

Vs.

1. The Director General of Police,
Puducherry;

2. The Superintendent of Police,
(Headquarters) Police Department,
Puducherry.

(By Advocate: Ms. Deive)

...Respondents

ORAL ORDER

(Order: Pronounced by Hon'ble Mr.P. Madhavan, Member(J))

MA has been filed by the applicants seeking permission to file single OA as the grounds and relief sought for is one and same is allowed.

2 OA is filed seeking the following reliefs:-

"a. to consider the representation of the applicants dated 15.02.2020 and 18.02.2020 respectively containing objection to the Memorandum (No.7250/Pol/Estt.I(A)/A2/2014-2019 dated, 28.01.2020 of tentative seniority list to the post of Inspector of Police, issued by the 2nd respondent, the Superintendent of Police, (Headquarters) Police Department, Puducherry, based on the original seniority list dated 21.08.2001 at the post of Head constable level through which the juniors were got promotion in 2010 on adhoc basis and

b. Pass such further order or other orders as this Hon'ble Tribunal deems fit and proper in the circumstances of the case and thus render justice."

3. When the matter is taken up for consideration, learned counsel for the applicant submits that applicants had submitted individual representations dated 15.02.2020 (Anexure A9 of the 1st applicant) and 18.02.2020 (Annexure A10 of the 2nd applicant) to the respondents with regard to their grievance. However, the same are pending with the respondents without disposal. He submits that his clients would be satisfied if the respondents are directed to consider and dispose of the pending individual representations within a time frame to be set by the Tribunal by passing a reasoned and speaking order.

4. Ms. Devi, Learned Standing counsel, who takes notice for the respondents has no objection to the above prayer.

5. In view of the limited relief sought, without going into the merits of the case, OA is disposed of by directing the competent authority to consider and dispose of the pending individual representations of the applicants dated 15.02.2020 (Anexure A9 of the 1st applicant) and dated 18.02.2020 (Annexure A10 of the 2nd applicant) by passing a reasoned and speaking order within a period of four months from the date of receipt of copy of the order.

6. OA is accordingly disposed of at admission stage without going into the merits of the case. No costs.

(T. JACOB)
MEMBER(A)

(P.MADHAVAN)
MEMBER(J)

19.03.2020

asvs